

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No. 277 of 2018
IN
CP (IB) NO. 128/Chd/Hry/2017
(Admitted matter)**

In the matter of:

Bank of India

....Petitioner-Financial Creditor

Vs.

OSIL Exports Ltd.

...Respondent-Corporate Debtor

And in the matter of :

CA No. 277/2018

Kanwal Goyal, Resolution Professional

...Applicant

Vs.

Krishan Kumar Gupta, Managing Director & Ors.

...Respondents

Present: Mr. P.D. Sharma, Practising Company Secretary for the applicant.

CA No. 277/2018

Notice at this stage to respondent No. 1 for 31.08.2018. The applicant shall collect the notice from the Registry of the Tribunal and send the same immediately to respondent No. 1 by Speed Post attaching therewith copy of the application and the entire paper book. The compliance affidavit shall be filed at least three days before the date fixed.

In respect of rest of the respondents, the Resolution Professional is directed to file tabulated information by referring to relevant documents as to how the transactions are preferential. The needful shall be done within two weeks.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

Sd/-
(Pradeep R. Sethi)
Member (Technical)

July 25, 2018
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